O.A. 263/88

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Serial No. of Order	Date of Order	Order with Signature	
5	20-12	hearing along with D.B. 29888. Denning Wild Chairman Wild Chairman	
6	21.12.8	8 Heard Mr. B.Mohanty, learned counsel for the	
	, ; ; ; ; ; ; ; ; ; ; ; ; ; ; ; ; ; ; ;	petitioner and Mr. B. Pal, learned Sr. Standing Counsel for the Railway Administration onmerits. Hearing concluded. Judgment dictated and delivered in open court as per separate sheets attached to	
		the record in O.A.No.298/88 and the application is allowed leaving the parties to bear theirown costs. Vice Chairman.	
		Member (Judicial)	